**NATIONAL COMPANY LAW TRIBUNAL**
**COURT ROOM NO. 1,**
**MUMBAI BENCH**

**Item No. 39**

IA 1462/2020 IVN.P/4/2024
In
C.P.(IB)2671/MB/2019

CORAM:
**SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)**
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**
ORDER SHEET OF THE HEARING ON **10.04.2024**

NAME OF THE PARTIES: BANK OF BARODA V/s RENAISSANCE EDUCATION PVT LTD

Section 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

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**ORDER**

1. Mr. Varun Nathani, Ld. Counsel for the Applicant present in INVP 04/2024. Mr. Ativ Patel i/b AVP Partners for Liquidator present.

   IA 1462/2020

   Ld. Counsel for the Liquidator seeks some time to seek instruction whether to prosecute the matter further or not.

   INVP 04/2024

   Ld. Counsel for the Applicant seeks some time to argue the matter in view of non-availability of the arguing counsel. The Counsel for the Respondent confirm that reply has been filed. He undertakes to have it served.

   List this matter on 30.04.2024 for further consideration.

Sd/- Sd/-

**PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT**
**MEMBER (TECHNICAL) MEMBER (JUDICIAL)**
**/NP/**